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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. NO. 215/1998
in
O.A. NO. 2539/1996

New Delhi this the 16th day of July, 1998

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN

HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

Narayan Singh Meena
Sub Inspector No. D/522,
8th BN. DAP PTS Malviya Nagar,
New Delhi.

... Applicant

(By Ms. Jasvinder Kaur, Advocate)

-Versus-

Shri S. K. Jain,
Addl. Commissioner of Police,
Police Headquarters,
I.P. Estate,
New Delhi.

... Respondent

O R D E R (ORAL)

Shri Justice K. M. Agarwal :-

This contempt petition has been filed on the ground that the directions made by this Tribunal on 9.2.1998 in OA No. 2539/96 have not been properly carried out.

2. The directions were for consideration of the case of the applicant for promotion with effect from certain date. The copy of the order filed as Annexure C-II shows that after consideration of the name of the

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applicant his name could not be recommended for admission to the promotion list. This order is challenged by saying that the case of the applicant was not properly considered.

3. We are of the view that the order has been duly complied with by the respondents and, therefore, no case is made out for initiating contempt proceedings against the respondents. The application is, therefore, hereby summarily dismissed. However, if so advised, the applicant is at liberty to challenge the order by filing a fresh OA, and if so filed, it shall be considered on its merits.

KM
(K. M. Agarwal)
Chairman

RKA
(R. K. Ahuja)
Member (A)

/as/